

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTH ZONE,
CHENNAI**

Original Application No. 103 of 2022

Between:

Dr. Lubna Sarwath,
Environmental worker and Social Worker,
State President, WICCI-Water Resources Council,
H#12-2-389/A/72/A, Mahaveer Nagar
Karwan Sahu, Hyderabad 500006,
Telangana.

.....Applicant

And

State of Telangana
Rep by its Chief Secretary,
Vice-Chairperson State WALTA Authority
Secretariat, B-Block, BRKR Bhavan,
9th Floor Telangana
HYDERABAD 500004
And 10 others.

....Respondents

REPORT FILED BY THE RESPONDENT No. 4.

The Hon'ble NGT has passed the following order at the hearing held on
25.07.2023:

*The State of Telangana has to file as Independent Report from the
Hyderabad Metropolitan Water Supply and Sewerage Board and
the Irrigation Department.*



2. It is submitted that in compliance, of the above order, the following Independent Report is submitted by the Hyderabad Metropolitan Water Supply and Sewerage Board (Respondent No.4):

- (i) Regarding encroachments into the FTL/Buffer zone, the area of twin lakes is spread over more than 42 kms and it needs to go around the entire area, which is a huge task, for which we need the help of other Departments, viz, Irrigation, Municipality(s) and Revenue. For the purpose, we request the Hon'ble Tribunal to grant 3 months time.
- (ii) The Respondent No.4 (HMWSSB) is responsible only to the extent of preventing pollution of Osman Sagar and Himayath Sagar. The responsibility of HMWSSB is only to the extent of drawing water from the twin lakes and in a sequel would have the following duties to look after the lakes.
 - (a) HMWSSB has set-up Lake Protection Police Stations at Osman Sagar and Himayath Sagar with the jurisdiction of (i) Osman Sagar & Himayath Sagar Bunds and Dams; (ii) FTL areas of the above lakes; (iii) Osmansagar to Asif Nagar Filter Beds Raw Water Conduit; (iv) Himayath Sagar to Mir-Alam Filter Beds Raw Water pipeline.
 - (b) The points of entry of domestic sewage are identified and proposals are prepared to construct septic tanks / soak pits. HMWSSB has accordingly been taking up construction of STPs, (a) 2 Nos. STPs-9 MLD at Osman Sagar and (b) 2 Nos. STPs-11 MLD at Himayath Sagar, with a total cost of Rs. 82.23 crore. The State Govt has accorded administrative sanction vide G.O. Ms. No. 244, MAUD dated 20.04.2023.
 - (c) HMWSSB is working in co-ordination with the officials of HMDA, GHMC, P.R. Department, Revenue Department,



Police, Pollution Control Board and Collector and District Magistrates of Ranga Reddy, Mahaboob Nagar Districts, wherever necessary.

3. It is submitted that the catchment area starts from 70 Kms. away, as per the Hydrology data and water flows into the two lakes. The filling up of two lakes depends upon the rain-fall in rainy season. The data in general for the last ten years that there are scanty rain fall up to the year 2013-14. However, the catchment area has witnessed average to good rainfall from 2014-15 onwards and lakes have been filled up to greater extent and more than the expected level. The rain fall during the rainy season from June to September, 2021 has been good and the two lakes have been filled with good amount of water entered from the catchment area into the lakes. During this year's rainy season also, good rains are received during July-August, 2023. The status of the lakes FTL level as on 15.07.2023 is given below for perusal by this Hon'ble Court.

(1) Osman Sagar:

FTL: 1,790 F
Present level: 1,783.90 F
Inflows: Nil
Outflow: Nil

(2) Himayath Sagar:

FTL: 1,763.50 F
Present level: 1,760 F
Inflows: Nil
Outflow: Nil

4. We enclose a copy of the HMDA letter No. OA No. 103 of 2022/LPC/HMDA/2022, dated 07.01.2023, wherein the HMDA has explained that the M/s. ORO Sports which belongs to the Survey No. 245 and 246 is not falling within the FTL Area of Osman Sagar. Environmental clearance is not required as its built-up area is less than 20,000 Sq. Mtrs only.

5. As far as removal of compound wall in Sy No. 214 & 217 in concerned, the Narsingi Municipality has been informed to remove the same who are the competent authority to demolish the structures.



Any constructions or demolition of encroachments, etc, is the responsibility of HMDA or respective Municipalities, surrounding the Lakes.

6. Whatever constructions have to come up surrounding the Buffer Zone of twin Lakes, have to take permission from the respective Municipalities/HMDA.

7. This is the submission of the Report before the Hon'ble National Green Tribunal.

Date: 5th October, 2023.

Place: Hyderabad.



**Inspection Team
General Manager (Engg)
O & M Division-17,
Himayath Sagar, HMWSSB,
Hyderabad.
General Manager (Engg.)
O&M D. No: XVII-HMWS & SB.
HIMAYATH SAGAR**

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REPORT FILED BY THE RESPONDENT No. 4.

Mrs. H. YASMEEN ALI,

COUNSEL FOR THE 4TH RESPONDENT

